

SHRI A. SREEDHARAN : Sir, I want a categorical declaration regarding our firm stand.

MR. SPEAKER : I have passed on to the next subject.

MR. SPEAKER : Now, papers to be laid on the Table.

12.37 hrs.

AN HON. MEMBER : Sir, that question has not been answered.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER CUSTOMS ACT AND CENTRAL EXCISES & SALT ACT

MR. SPEAKER : He is asking about Pakistan and Kashmir. How can I expect the Minister to answer such a general question? Now, papers to be laid on the Table.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table—

श्री शशि भूषण वाजपेयी (खारगोन) :
अध्यक्ष महोदय, दिल्ली शहर में 400
कांग्रेसमैन गिरफ्तार किये गये हैं, टियरगैम
फंकी जा रही है और यह सब

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

अध्यक्ष महोदय : आर्डर, आर्डर ।

श्री इसहाक सम्भली (अमरोहा)
अध्यक्ष महोदय, कलकत्ते अभी प्राइम मिनि-
स्टर साहबा होकर आई हैं और यह बेहतर
होगा कि वहां पर

(i) G.S.R. 409 published in Gazette of India dated the 2nd March, 1968.

(ii) G.S.R. 413 published in Gazette of India dated the 1st March, 1968.

(iii) G.S.R. 414 published in Gazette of India dated the 1st March, 1968.

MR. SPEAKER : He must sit down. I would not allow him to continue like this. It is not proper. Let him resume his seat. Nothing that he says will be recorded.

(iv) G.S.R. 415 published in Gazette of India dated the 1st March, 1968.

(v) G.S.R. 416 published in Gazette of India dated the 1st March, 1968.

SHRI ISHAQ SAMBHALI : * * *

MR. SPEAKER : I have already allowed a discussion. You cannot have a discussion on that subject every third or fourth day and then everyday stand up in the seat and raise it. Does he want to create the same trouble which is in Calcutta in this Parliament also? I do not know.

(vi) G.S.R. 417 published in Gazette of India dated the 1st March, 1968.

(vii) G.S.R. 418 published in Gazette of India dated the 1st March, 1968.

SHRI S. M. BANERJEE : Let the Home Minister make a statement.

(viii) G.S.R. 419 published in Gazette of India dated the 1st March, 1968.

MR. SPEAKER : I can understand his raising it once in a way. But every day if he gets up and creates the same trouble, it is not proper. Does he want to whip up communal frenzy? I will not permit it.

(ix) G.S.R. 420 published in Gazette of India dated the 1st March, 1968.

(x) G.S.R. 421 published in Gazette of India dated the 1st March, 1968.

SHRI S. M. BANERJEE : It is the moral responsibility of the Central Government. Let him make an inquiry into what is happening there.

(xi) G.S.R. 422 published in Gazette of India dated the 1st March, 1968.

*** Not recorded.

- (xii) G.S.R. 423 published in Gazette of India dated the 1st March, 1968.
- (xiii) G.S.R. 424 published in Gazette of India dated the 1st March, 1968.
- (xiv) G.S.R. 425 published in Gazette of India dated the 1st March, 1968.
- (xv) G.S.R. 426 published in Gazette of India dated the 1st March, 1968.
- (xvi) G.S.R. 469 published in Gazette of India dated the 9th March, 1968.
- (xvii) G.S.R. 470 published in Gazette of India dated the 9th March, 1968.
- (xviii) G.S.R. 477 published in Gazette of India dated the 7th March, 1968.

[Placed in Library. See No. LT- 469/68]

2. A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises & Salt Act, 1944:-

- (i) The Customs and Central Excise Duties Export Drawback (General) Twenty-ninth Amendment Rules, 1968, published in Notification No. G.S.R. 466 in Gazette of India dated the 9th March, 1968.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Thirtieth Amendment Rules, 1968, published in Notification No. G.S.R. 467 in Gazette of India dated the 9th March, 1968.
- (iii) The Customs and Central Excise Duties Export Drawback (General) Thirty-first Amendment Rules, 1968, published in Notification No. G.S.R. 468 in Gazette of India dated the 9th March, 1968.

[Placed in Library. See No. LT-470/68]

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1968, which has been passed by the Rajya Sabha at its sitting held on the 14th March, 1968.”

UTTAR PRADESH STATE LEGISLATURE (DELEGATION OF POWERS) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1968, as passed by Rajya Sabha.

ESTIMATES COMMITTEE

FORTY-SIXTH REPORT

SHRI P. VENKATASUBBAIAH (Nandyal): I beg to present the Forty-sixth Report of the Estimates Committee on action taken by Government on the recommendations contained in the Hundredth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Education—Banaras Hindu University.

PUBLIC ACCOUNTS COMMITTEE

TWENTY-FIRST REPORT

SHRI M. R. MASANI (Rajkot): I beg to present the Twenty-first Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1965-66 and Audit Report (Civil), 1967, relating to the Department of Atomic Energy, Ministries of External Affairs, Food, Agriculture, Community Development and Corporation (Department of Community Development and Cooperation), Health and Family Planning and Works, Housing and Supply (Department of Supply).